

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 102
IA No. 223/JPR/2020
IA No. 390/JPR/2020
IA No. 428/JPR/2020
IA No. 78/JPR/2021
IA No. 79/JPR/2021
IA No. 80/JPR/2021
IA No. 81/JPR/2021
IA No. 83/JPR/2021
CP No. (IB)- 171/7/JPR/2019
Under Section 7 of IBC, 2016

In the matter of:

9M Corporation

.... Financial Creditor/Applicant

Versus

Bohra Pratisthan Pvt. Ltd.

...Corporate Debtor/Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. ASHISH VERMA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Applicant : Hitesh Jatawat, Adv.

For the Respondent : Danish Akhtar, Adv.

ORDER

Heard Mr. Hitesh Jatawat, Adv. appearing on behalf of the Petitioner. Mr. Danish Akhtar, Adv. appearing on behalf of the Respondent. It is submitted by both the counsels that Hon'ble Supreme Court has stayed the CIRP proceedings vide order dated 20.10.2021 in Civil Appeal No. 6226/2021. The stay is still continuing. List the matter along with all pending IAs on 12.07.2024.


Sdr

(Ashish Verma)
Technical Member


Sdr

(Deep Chandra Joshi)
Judicial Member

May 06, 2024